

17th March, 85; 125/73—CE dated 26th May, 73 and 24/86—C.E. dated 10th February, 86 consequent upon the bringing into force with effect from 10th February, 87 of the Central Excise Tariff (Amendment) Act, 1986 (65 of 1986).

(ii) G.S.R. No. 99 (E), dated the 18th February, 1987, making certain amendment to Notification No. 175/86 — Central Excise dated 1st March, 86, consequent upon the bringing into force with effect from 10th February, 87, the Central Excise Tariff (Amendment) Act, 1986 (65 of 1986). [Placed in Library. See No. LT-3791/87 for (i) and (ii)]

Ministers of the consultations between Mr. Abdul Sattar, Foreign Secretary of Pakistan and Shri Gonsalves, Secretary in the Ministry of External Affairs of India, held at Islamabad from 27th February to 2nd March, 1987.

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K. R. NARAYANAN): Sir, on behalf of SHRI EDUARDO FALEIRO, I beg to lay on the Table Minutes (in English and Hindi) of the consultations between Mr. Abdul Sattar, Foreign Secretary of Pakistan and Shri Gonsalves, Secretary in the Ministry of External Affairs of India, held at Islamabad from 27th February to 2nd March, 1987. [Placed in Library. See No. LT-3823/87]

- I. Report and Accounts (1985-86) of the Indian Rare Earths Limited, Bombay and related papers.
- II. Report and Accounts (1985-86) of the Central Electronics Limited, New Delhi and related papers.

SHRI K. R. NARAYANAN: Sir, I also lay on the Table—

(1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) (a) Thirty-sixth Annual Report and Accounts of the Indian Rare Earths Limited, Bombay, for the year 1985-86, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. LT-3699/87 for (a) and (b)]

(ii) (a) Twelfth Annual Report and Accounts of the Central Electronics Limited, New Delhi, for the year 1985-86, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Company.

[Placed in Library. See No. LT-3700/87 for (a) and (b)]

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at 1(i) (a) above. [Placed in Library. See No. LT-3699/87]

- I. Report and Accounts (1985-86) of the Institute of Physics, Bhubaneswar and related papers.
- II. Report and Audited Accounts (1985-86) of the Atomic Energy Education Society, Bombay and related papers.
- III. Report and Accounts (1985-86) of the Tata Memorial Centre, Bombay and related papers.

IV. Report and Accounts (1985-86) of the Tata Institute of Fundamental Research, Bombay and related papers.

V. Report and Accounts (1985-86) of the Indian Institute of Astrophysics, Bangalore and related papers.

SHRI K. R. NARAYANAN: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Report of the Institute of Physics, Bhubaneswar, for the year 1985-86.

(b) Annual Accounts of the Institute of Physics, Bhubaneswar, for the year 1985-86 and the Audit Report thereon.

(c) Statement by Government accepting the above Report.

(d) Statements giving reasons for the delay in laying the papers mentioned at (a) and (b) above. [Placed in Library. See No. LT-3702/87 for (a) to (d)]

(ii) (a) Annual Report and Audited Accounts of the Atomic Energy Education Society, Bombay, for the year 1985-86.

(b) Statement by Government accepting the above Report.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. LT-3703/87 for (a) to (c)]

(iii) (a) Annual Report and Accounts of the Tata Memorial Centre, Bombay, for the year 1985-86, together with the Auditors' Report on the Accounts.

(b) Statement by Government accepting the above Report.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. LT-3704/87 for (a) to (c)].

(iv) (a) Annual Report of the Tata Institute of Fundamental Research, Bombay, for the year 1985-86.

(b) Annual Accounts of the Tata Institute of Fundamental Research, Bombay, for the year 1985-86, and the Audit Report thereon.

(c) Statement by Government accepting the above Report.

(d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above. [Placed in Library. See No. LT-3705/87 for (a) to (d)]

(v) (a) Annual Report of the Indian Institute of Astrophysics, Bangalore, for the year 1985-86.

(b) Annual Accounts of the Indian Institute of Astrophysics, Bangalore, for the year 1985-86 and the Audit Report thereon.

(c) Statement by Government accepting the above Report.

[Placed in Library. See No. LT-3811/87 for (a) to (c)]

STATEMENTS SHOWING THE ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURANCES, PROMISES AND UNDERTAKINGS GIVEN DURING THE VARIOUS SESSIONS.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI M. M. JACOB): Sir, I beg to lay on the Table the following statements (in English and Hindi) showing the action taken by Government on various assurances, promises and undertakings given during the Sessions shown against each:—

(1) Statement No. XXI—Hundred Twentieth Session, 1981. [Placed in Library. See No. LT-3843/87]

(2) Statement No. XXIII—Hundred Twenty-first Session, 1982. [Placed in Library. See No. LT-3844/87]